

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of June, 2014 (Advance)

| Date, Day & Time | Sl. No. | Petition No. | Petitioner | Subject in Brief |
|---------------------------------------|---------|---|------------|--|
| 3.6.2014 Tuesday At 10:30 A.M. | 1. | 79/MP/2013 | GMRKEL | Agreement between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period. |
| | 2. | 81/MP/2013 | GMREL | Compensation due to Change in Law impacting revenues and costs during the Operating Period. |
| | 3. | 77/GT/2013 | GMRKEL | Approval of tariff of Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited. |
| | 4. | 13/RP/2014 | MPPMCL | Petition under section 79 of Electricity Act, 2003 praying for direction to U. P. Power Corporation Limited for payment of compensation amount to MP Power Management Company Limited (MPPCL) due to retention of MPs Share of Power /Non supply of IT from Rihand Matatila Hydel Power Stations to MPSEB. |
| 5.6.2014 Thursday At 10:30 A.M. | 1. | 8/MP/2014 with I. A. No. 6/2014 | EMCO | Evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period. <i>(On admissibility)</i> |
| | 2. | 302/MP/2013 | SRLDC | Petition in the matter of Endangering the secured grid operation on Southern region (SR) through inadequate/ non-performance of Restricted Governor Mode Operation (RGMO)/Free Governor Mode Operation (FGMO) with Manual Intervention (MI) and Non-compliance of Regulation 5.2(f), (g), (h), (i) of CERC (Indian Electricity Grid Code) Regulations 2010 read along with 5(2) of CERC (Indian Electricity Grid code) (First Amendment), Regulations 2012 by the Generators in Southern region. |
| | 3. | 59/MP/2014 | ERLDC | Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) (First Amendment), Regulations 2012 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Eastern regional grid as well as the interconnected Indian grid. |
| | 4. | 158/MP/2013 | PXIL | Removal of difficulty arising due to present method of transmission corridor allocation to Power Exchange for collective transactions. |
| 10.6.2014 Tuesday At 10:30 A.M. | 1. | 91/MP/2014 with I. A. No. 20/2014 | TSIML | Petition under Section 79 of the Electricity Act, 2003 read with Clause 5.2 of the Operating code under the Indian Electricity Grid code and Regulations 12 and 13 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(i) & (2), 12, 13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 and Regulations 111, 114 and 115 of the CERC (Conduct of Business) Regulations, 1999. <i>(On admission)</i> |
| | 2. | 78/MP/2014 | PGCIL | Petition in the matter of CERC Order dated 03.02.2014 on Petition No 78/MP/2013- Prayer for further directions to the Respondent beneficiaries/DICs to perform the obligation under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010. <i>(On admission)</i> |
| | 3. | 68/MP/2014 | TPTL | Application for grant of approval u/s 17 (3) of electricity Act, 2003 |

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| | | | | to M/s Teestavalley Power Transmission Limited, for creating securities in favour of Baroda, acting as Security Agent by way of Hypothecation of Movable & Immovable Assets of 400 KV D/C Transmission line from Teesta III HEP in North District of Sikkim to sub-station at Kishanganj District in Bihar on behalf of the Applicant Company. |
| | 4. | 306/MP/2013 | PPCL | Application for extension of period for testing including full load testing and subsequent injection of infirm power of gas turbine No# 4 and its associated waste heat recovery unit of Pragati-III CCPS 1371 MW power plant beyond six months from first synchronization under Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and medium term Open Access in Interstate transmission and related matters) (second Amendment) Regulations, 2012 dated 21.03.2012. |
| | 5. | 66/TT/2014 | RAPPTCL | Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to Transmission System being established by RAPP Transmission Company limited. |
| | 6. | 67/TL/2014 | RAPPTCL | Application for Grant of Transmission License to RAPP Transmission Company limited. |
| 12.6.2014 Thursday At 10:30 A.M. | 1. | 103/MP/2014 with I. A. No. 22/2014 | MSETCL | Petition for keeping in abeyance the ongoing trial operation of the incomplete SR Synchronization (Synchronization of SR Grid with New Grid over 765 KV Raichur (SR)-Sholapur (WR)-I* S/C lines) till the satisfactory resolution of all concerns arising out of the trial run of the SR Synchronization and serious issues causing major grid disruption. <i>(On admission)</i> |
| | 2. | 92/MP/2014 with I.A. No. 23/2014 | KSEB | Petition in the matter of arbitrary denial of Medium Term Open Access violating the provisions of the regulations. <i>(On admission)</i> |
| | 3. | 95/RC/2014 | IEX | Regulatory Compliance Application in compliance Regulation 7(2) and 24 of the CERC (Power Market) Regulations, 2010. |
| | 4. | 96/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for 240 MVAR, 765KV Line reactor for 765KV S/C Solapur-Pune TL charged as Bus reactor at Solapur SS under Transmission System associated with Krishnapatnam UMPP-Part-B in Western Region. |
| | 5. | 97/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for 3X110 MVAR Line reactor for 765KV D/C Raipur PS-Wardha Line 1 Ckt#2 to be charged as Bus reactor at Wardha SS under Integration of Pooling stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh (IPP C) for tariff block 2009-14 period. |
| | 6. | 99/TT/2014 | PGCIL | Determination of Provisional Transmission tariff from 01.04.2014 to 31.03.2019 for 400/220 KV, 315 MVA ICT-II alongwith associated Bays at Hamirpur S/S in Northern Region. |
| | 7. | 100/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from 01.04.2014 to 31.03.2019 for LILO of 400 KV S/C Bhiwadi- Bassi TL at Kotputli S/s, (B) 315 MVA 400/220KV ICT-I & 2 with 06 Nos 220KV Line Bays at Kotputli S/s under northern Region System Strengthening Scheme XV in Northern Region. |
| | 8. | 101/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for 3X110 MVAR Line reactor for 400KV D/C Wardha-Aurangabad TL Ckt#1&2 charged as Bus reactor 1&2 at 400/220KV Aurangabad S/S under Mundra UMPP in WR. |
| | 9. | 102/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from DOCO to 31.03.2019 for LILO of existing Kolar- Sriperumbudur 400 KV S/C line at Thiruvallur along with the associated bays under System |

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| | | | | Strengthening-XIX in Southern Region in SR for tariff block 2014-19. |
| 10. | 104/TT/2014 | PGCIL | | Determination of provisional transmission Tariff from DOCO to 31.03.2019 for Assets under Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh in WR. |
| 11. | 105/TT/2014 | PGCIL | | Determination of Provisional Transmission Tariff from DOCO to 31.03.2019 for Assets under Common Scheme for 765 KV Pooling Stations and Network for NR. |
| 12. | 106/TT/2014 | PGCIL | | Determination of provisional transmission Tariff of Assets under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via in Western region for tariff block 2009-14 period. |
| 13. | 107/TT/2014 | PGCIL | | Determination of Provisional Transmission Tariff from DOCO to 31.03.2019 for (A) 765 KV S/C Bareilly-Lucknow Transmission Line at 400 KV Level, (B) One Circuit of 400 KV D/C Bareilly (New)- Bareilly (Existing) Transmission Line under Northern Region System Strengthening Scheme XXI in NR. |
| 14. | 108/TT/2014 | PGCIL | | Determination of Provisional Transmission Tariff from DOCO to 31.03.2019 for assets under Transmission System associated with System Strengthening -XVIII in Southern Regional Grid in Southern Region for tariff block 2014-19. |
| 15. | 109/TT/2014 | PGCIL | | Determination of provisional transmission Tariff from DOCO to 31.03.2019 for Assets-I: 400/220 KV 1X500 MVA Transformer at Navasari Substation, Asset-2 2 nos 400KV line bays at 765/400 KV Indore substation Asset 3: 2 nos 220KV line bays at 400/220 KV Pirana substation Under Augmentation of Transformer and Bays in WR. |
| 16. | 110/TT/2014 | PGCIL | | Determination of provisional transmission tariff from DOCO to 31.03.2019 for establishment of 2X315, 400/220 KV GIS S/S at Kala in UT of D&NH & LILO of one circuit of 400 KV D/C Vapi-Navi Mumbai Transmission Line at Kala S/S (multi-circuit tower) (interim Contingency Arrangement), under transmission System for establishment of 400/220KV GIS Substation at Kala in UT of D&NH in WR. |
| 17. | 26/TT/2014 | PGCIL | | Determination of provisional transmission tariff for 500 MVA, 400/220/33 KV ICT-II along with associated bays at Moga S/s (Anticipated DOCO: 01.03.2014) and 500MVA, 400/220/33KV ICT along with associated bays at Ludhiana S/s (Anticipated DOCO: 01.03.2014) under the Augmentation of Transformation capacity in Northern Region-part-A for Tariff block 2009-14 period Northern Region. |
| 18. | 28/TT/2014 | PGCIL | | Determination of provisional transmission tariff for Loop-out of 220KV Jalandhar-hamirpur line at Hamirpur (To be used as LILO of 1st Ckt. Of 220KV Hamirpur-Jalandhar T/L (DOCO:01.01.2014) under the Strengthening Scheme in Northern region for the tariff block 2009-14 period in NR. |
| 19. | 47/TT/2014 | PGCIL | | Determination of provisional transmission tariff from DOCO to 31.03.2014 of Assets under Transmission system strengthening in Western part of WR for IPPS generation projects in Chhattisgarh (IPPD in WR) |
| 20. | 38/TT/2014 | PGCIL | | Determination of provisional transmission Tariff for Assets associated with Transmission System for connectivity M..B Power (M.P) Limited in Western Region. |
| 21. | 45/TT/2014 | PGCIL | | Determination of Provisional Transmission Tariff for 765 KV D/C |

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| | | | | Champa Pooling Station-Raipur Pooling Station Transmission Line with associated bays at Raipur PS under Establishment of Pooling stations at Champa & Raigarh (near Tamnar(for IPP Generation Projects in Chhattisgarh (Set B/WR1-IPPB) in Western Region for tariff block 2009-14 period. |
| | 22. | 46/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff of Assets (05 nos) under Common scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in WR for tariff block 2009-14. |
| | 23. | 40/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for 765/400 KV, 1X1500MVA, ICT-1 at Dharmjaygarh S/s along with associated bays (Ant. DOCO 01.03.2014) under Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh in WR. |
| | 24. | 37/TT/2014 | PGCIL | Determination of Provisional transmission Tariff from DOCO to 31.03.2014 under Common system associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region for tariff block 2009-14. |
| | 25. | 27/TT/2014 | PGCIL | Determination of transmission Tariff from DOCO to 31.03.2014 for A) LILO of N sagar-Gooty 400 KV S/c line at Kurnool (New) substation, (B) Kurnool (New)- Kurnool (APTRANSCO) 400 KV D/C quad line, © Establishment of new 765/400KV substation at Kurnool with 2X1500 MVA transformers (D) Extension of Kurnool (APTRANSCO) substation and (E) 1X240 MVAR bus reactor at Kurnool (new) substation under Transmission system associated with Krishnapatnam part C1 in SR for tariff block 2009-14. |
| | 26. | 25/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for 400 KV Salem Pooling Station-Salem 400KV D/C Quad Line along with new 765/400KV Pooling Station at Salem (initially charged at 400KV) and Bay Extension at Salem 400/220KV existing Substation (Asset I) under Transmission System associated with Common System Associated with Costal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area- part-B in Southern Region. |
| | 27. | 36/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff from DOCO to 31.03.2014 for LILO of one Circuit of Neyveli- Trichy 400 KV Line at Nagapattinam PS (Asset-1) for initial arrangement which later shall be bypassed under Transmission System associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-A1(a) in SR for tariff block 2009-14. |
| | 28. | 29/TT/2014 | PGCIL | Determination of Provisional Transmission tariff from DOCO to 31.03.2014 for 400 KV Dharmapuri (Salem New)-Somanahalli 400KV D/C Quad Line along with Bay Extension at Dharmapuri (Salem New) and Somanahalli Substations (Asset I) under transmission System associated with System Strengthening in Southern Region-XIV in SR for tariff block 2009-14. |
| | 29. | 34/TT/2014 | PGCIL | Determination of Provisional Transmission Tariff for Assets I: Balance Portion of 400 KV D/C Jamshedpur- Baripada Transmission Line and associated bays at Jamshedpur (DOCO: 01.10.2013), Asset II: 02 nos. 400 KV Bays at Durgapur S/s (DOCO: 01.10.2013), Assets II: 02 nos. 400KV Bays at Durgapur S/s (DOCO: 01.02.2014) under ERSS-1 in ER for tariff block 2009-14 period. |
| 12.6.2014 Thursday At 03:00 P.M. | | | | Public Hearing on draft Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) (Third Amendment) Regulations, 2014. |

| Public Hearing | | | | |
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| 17.6.2014 Tuesday At 10:30 A.M. | 1. | 50/GT/2014 with I. A. No. 17/2014 | NTPC | Petition Under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period from anticipated Date of Commercial Operation to 31.03.2014. |
| | 2. | 83/MP/2014 | PGCIL | Petition to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from this Hon'ble Commission relating to construction of Edamon-Muvattapuzha (cochin) 400 KV D/C (quad) line section of Thirunelveli-Muvattapuzha (Cochin) 400 KV D/C (Quad) transmission line. <i>(On admission)</i> |
| | 3. | 85/MP/2014 | PGCIL | Petition for non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit # 8 (DVC) by Damodar Valley Corporation (DVC), Kolkata. <i>(On admission)</i> |
| | 4. | 98/MP/2014 | SCF | Petition under Section 79 (I) © read with Regulations 17,18 & 26 of the CERC (Open Access in Inter- State Transmission) regulations, 2008 and Regulation 5 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 (and appropriate corresponding regulations earlier.) |
| | 5. | 315/MP/2013 | PELPL | Petition for Adjudication of disputes arising out of the Open access approval granted to the petitioner for evacuation of electricity and the terms and conditions of the bulk power transmission agreement dated 24.12.2010. |
| | 6. | 317/MP/2013 | NPPL | Petition for the relinquishment of the long term open access under the Bulk Power transmission Agreement dated 07.06.2010 and return of bank guarantee. |
| | 7. | 13/RP/2014 | MPPMCL | Petition under section 79 of Electricity Act, 2003 praying for direction to U. P. Power Corporation Limited for payment of compensation amount to MP Power Management Company Limited (MPPCL) due to retention of MPs Share of Power /Non supply of IT from Rihand Matatila Hydel Power Station to MPSEB. |
| 19.6.2014 Thursday At 10:30 A.M. | 1. | 43/TDL/2014 | ILFSEDCL | Application for the Grant of Inter-State Trading Licence in Category –I. |
| | 2. | 65/MP/2014 | NTPC | Petition seeking relaxation of Regulation 5.2(f)(iv) regarding requirement of implementing FGMO for certain units of NTPC. <i>(On admission)</i> |
| | 3. | 74/MP/2014 | BPSL | Petition under Sections 79(i) of the Electricity Act, 2003 read with Regulations 32 of the CERC (Grant of Connectivity, Long- Term Access and Medium term Open access in Inter-State transmission and related matters) Regulations, 2009. <i>(On admission)</i> |
| | 4. | 10/MP/2014 | SSL | Direction to the respondent to refund the Back-up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008. |
| | 5. | 60/MP/2014 | KSEB | Petition under section 94(f) of the Act read along with part-7(4) of the CERC (IEGC) Regulations, 2010 seeking time extension for implementing the Commission's order dated 19.12.2013 in Petition No 263/MP/2012 filed by SRLDC regarding SCADA visibility of AUFR DF/DT protection scheme in Kerala system. |
| | 6. | 158/MP/2013 | PXIL | Removal of difficulty arising due to present method of transmission corridor allocation to Power Exchange for collective transactions. |

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| 24.6.2014 Tuesday At 10:30 A.M. | 1. | 90/TL/2014 | NRSS XXXI (B) | Application under Section 14 of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to NRSS XXXI (B) Transmission Limited. |
| | 2. | 89/TT/2014 | NRSS XXXI (B) | Application under Section 63 of the Electricity Act, 2003 for adoption of transmission Charges with respect to Transmission System Northern Region System Strengthening Scheme NRSS-XXXI (Part B) established by NRSS XXXI (B) Transmission Limited. |
| | 3. | 103/MP/2014 with I. A. No. 22/2014 | MSETCL | Petition for keeping in abeyance the ongoing trial operation of the incomplete SR Synchronization (Synchronization of SR Grid with New Grid over 765 KV Raichur (SR)-Sholapur (WR)-I* S/C lines) till the satisfactory resolution of all concerns arising out of the trial run of the SR Synchronization and serious issues causing major grid disruption. <i>(On admissibility)</i> |
| | 4. | 185/TT/2013 | OPTCL | Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited (OPTCL) comprising of 220 KV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated substation bays with effect from 1.4.2009 to 31.3.2014 for transmission of surplus power from NTPC Power stations in Eastern Region (ER) to Western region (WR) |
| | 5. | 54/TT/2013 | PGCIL | Transmission Tariff for 125 MVA Bus Reactor in Manesar (NRSS-XIII). |
| | 6. | 240/TT/2013 | PGCIL | Determination of Fees and Charges for Fibre optic communication system in lieu of existing (ULDC) Microwave links in Northern region. |
| | 7. | 290/TT/2013 | PGCIL | Transmission Tariff of 400 KV D/C Chamera Pooling station-Jalandhar T/L alongwith bays and Line Reactor of Jhalandhar under Transmission System associated with Chamera- III HEP for tariff block 2009-14 period in Northern Region. |
| | 8. | 255/TT/2013 | PGCIL | Transmission tariff for Installation of 400/220 KV, I*315 MVA Transformer at Mapusa (ICT-III) S/S along with 2 nos. 220 KV line bays under Augmentation of Transformer and Bays in WR. |
| 30.6.2014 Monday At 10:30 A.M. | 1. | I.A. No. 26/2014 in Petition No. MP/327/2013 | DSPL | Application for stay restraining the respondent from invoking Bank guarantee. |
| | 2. | I.A. No. 28/2014 in Petition No. MP/313/2013 | RSTEPL | Application for stay restraining the respondent from invoking Bank guarantee. |
| | 3. | I.A. No. 29/2014 in Petition No. MP/16/2014 | MEILGEL | Application for stay restraining the respondent from invoking Bank guarantee. |
| | 4. | I.A. Nos. 25/2014 & 27/2014 in Petition No. MP/92/2014 | DBPL | Application for seeking impleadment as party to the petition and clarification of the ROP dated 12.6.2014. |

Sd/-
(T. D. PANT)
Deputy Chief (Legal)
27.6.2014